

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No.127(ND)11

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017**

**NAME OF THE COMPANY: Anil Ghai & Ors. V/s. M/s. Ghai Housing & Agro Industries Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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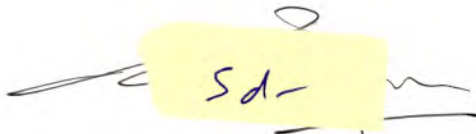
	For the Petitioner (s)	: Mr. Saurabh Kalia, Advocate Mr. Rahul Ahuja, Advocate		
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	For the Respondent (s)	: None		
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**ORDER**

None is present on behalf of the Respondent. Ld. Counsel submits that Respondent no. 2 is not making payments to his mother in wilful disobedience of the directions in this case. He submits that he shall be filing an application for contempt of the order of this Bench.

A fresh CA No. 276/17 has also been filed by the petitioner, praying for certain directions. Notice of this application be issued for 6<sup>th</sup> November, 2017.



**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**